



High Court of Tripura
Agartala

Order No. 55

Dated, Agartala, the 11th March, 2014

Hon'ble the Chief Justice has been pleased to order that all the Commissioners, Employees' Compensation shall strictly comply with the provisions of law especially section 8(7) of the Employees' Compensation Act, 1923.

By Order,

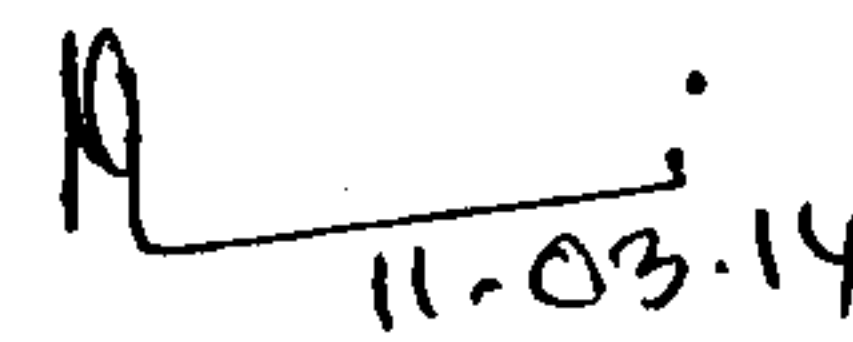
Sd/—

(M. Chakrabarti)
Registrar General

Memo No.F. 40 (22)-HCT/BENCH/SUB.JUD/2013-14/ 3590-3617 March 11, 2014

Copy to:

01. The Commissioner, Employees' Compensation (District Judge), South Tripura, Udaipur/North Tripura, Kailashahar/West Tripura, Agartala for information and compliance;
02. The Registrar (Vigilance), High Court of Tripura, Agartala;
03. The Registrar (Judicial), High Court of Tripura, Agartala;
04. The Joint Registrar, High Court of Tripura, Agartala;
05. The Deputy Registrar (s), High Court of Tripura, Agartala;
06. The Assistant Registrar (Bench), High Court of Tripura, Agartala;
07. The Assistant Registrar-cum-Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
08. The Librarian-cum-RO., High Court of Tripura, Agartala;
09. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Private Secretary to the Registrar General, High Court of Tripura, Agartala;
11. The Superintendents, High Court of Tripura, Agartala;
- ✓ 12. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura; and
13. Order File.


11.03.14

(M. Chakrabarti)
Registrar General